

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):
(a) Yes, Sir.

(b) and (c). 116 permits for the export of a total quantity of 6,888 maunds of rice, paddy, wheat and their products.

State Trading Organisation in Tripura

1580. Shri Dasaratha Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether a State Trading Organisation exists in Tripura;

(b) if not, whether Government propose to introduce such organisation in Tripura to procure paddy and rice from the market at a certain fixed price;

(c) whether any Industrialists or group of individual traders or any co-operative society or societies have been permitted to procure rice and paddy from the market in Tripura; and

(d) if so, whether the minimum prices for both rice and paddy have been fixed by the Tripura Administration to be adhered to by the licensees?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):
(a) and (b) There is no State Trading Organization as such, but the Food Organization of the Tripura Administration performs the functions relating to state trading.

(c) Procurement of rice and paddy in Tripura is being made through agents appointed by the Tripura Administration. As far as possible co-operative societies of the locality are appointed, but in areas where such societies are not functioning individual traders are also appointed as agents.

(d) No statutory minimum prices for rice and paddy have been fixed, but the Tripura Administration is making purchases of rice and paddy

at the prescribed prices and this helps the cultivator in getting a reasonable price for his produce.

शामगढ़ में ऊ.र. पुल

१५८१. { श्री मानक भाई अग्रवाल :
श्री. क० भे० मालवीय :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे के शामगढ़ रेलवे स्टेशन पर ऊारी पुन बनाने के लिये कब आदेश दिये गये थे ;

(ख) कब निर्माण कार्य आरम्भ हुआ था .

(ग) किम तारीख को निर्माण सामग्री कारखाने से शामगढ़ रेलवे स्टेशन पहुँची थी ;

(घ) क्या सामग्री पहुँच जाने के बहुत समय बाद तक भी पुन का निर्माण पूरा नहीं है हुआ .

(ङ) यदि हाँ तो उसने का कारण है : और

(च) क्या उपरोक्त पुन के न होने के कारण वहाँ बहुत सा दुर्गन्ताय हो गई है और वहाँ दो व्यक्ति गाँडा से कुचले जा चुके है ?

रेलवे उपायों (श्री शाहनवाज खाँ)

(क) दिसम्बर, १९५७ में।

(ख) और (ग). जून, १९५६।

(घ) और (ङ). जो नहीं। गडर अभी जून, १९५६ में मिले हैं और काफी काम हो गया है।

(च) यह सब है कि अनधिकृत रूप से स्टेशन में आय दो व्यक्तियों मारे गये .

जिसका कारण यह है कि उन्होंने अधिकृत रास्ते, अर्थात् समपार से हो कर लाइन को पार नहीं किया जिसे रेलवे ने इस काम के लिए बनाया है।

Railway School at Cuttack

1582. Dr. Samantsinhar: Will the Minister of Railways be pleased to state:

(a) the reasons for not spending the money sanctioned nearly two years back to extend and furnish the school buildings of the Railway Settlement at Cuttack; and

(b) the time by which the school buildings would be extended?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Funds were not available for the work

(b) The work is being taken in hand now.

Kosi Project

1583. Shri S. A. Mehdi: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the estimate of Kosi Project has been raised from Rs. 47 crores to Rs. 52 crores to make provision for additional benefits;

(b) what are those additional benefits; and

(c) what is the cost to Bihar and Uttar Pradesh Government to be shared in this connection?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The revised estimate for the Kosi Project stands at Rs. 44.76 crores. The question of upward revision of this estimate to provide for additional benefits is not under consideration at present.

(b) Does not arise.

(c) The entire cost of the project will be borne by the Government of Bihar. The Government of Uttar Pradesh is not required to bear any part of the cost of this project.

12:02 hrs.

RE: MOTION FOR ADJOURNMENT

Shri Braj Raj Singh (Ferozabad): Sir, you have been pleased to disallow my adjournment motion on cane strike as a continuing matter, though you have admitted it has begun only yesterday. My submission is that it cannot be a continuing matter. The cane strike about raising of prices of cane is a matter which directly concerns the Central Government. Supplies of cane to the majority of the mills have been stopped. We have received 10 or 15 telegrams . . .

Mr. Speaker: From whom? From those who have stopped the supplies of cane, asking the hon. Member to represent to this House and increase the price? From whom has he received telegrams?

Shri Braj Raj Singh: I have received telegrams from the cultivators.

Mr. Speaker: Cane-growers refuse to supply cane and sent telegrams to hon. Members here to persuade this House to help them in striking and getting more money. For that purpose, I must adjourn the proceedings of this House? I have disallowed this motion. I have already said, I am not going to allow adjournment motions if one man says, "I am going to threaten with a strike."

Shri Braj Raj Singh: Not one man, but 30,000.

Mr. Speaker: Let it be 30,000 or 30 million. Nobody can embark on a strike and force this House to adjourn its proceedings to just accommodate him. There are reasonable methods to adopt. I am not going to allow it; I have disallowed it. Hon. Members must tell their constituents and other people who think that they can be helped by hon. Members through this House, that if they on'y embark on a strike to force this House or the Government and to adjourn the proceedings of this House just to accommodate them and enable them to get some more money, I am not going to allow (Placed in the Library. See No. LT-1795/59).